

ITEM NO.6 Court 1 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) .....Diary No(s).32467/2021

(Arising out of impugned final judgment and order dated 11-10-2018 in CRMM No.45242/2018, order dated 23-09-2020 in CRM No.23578/2020 in CRMM No.45242/2018 and order dated 10-09-2021 in CRMM No.45242/2018 passed by the High Court of Punjab & Haryana at Chandigarh)

THE STATE OF PUNJAB

Petitioner(s)

VERSUS

SUMEDH SINGH SAINI

Respondent(s)

(IA No.4658/2022-CONDONATION OF DELAY IN FILING and IA No.4660/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 04-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. D.S. Patwalia, AG  
Mr. Sehajbir Singh, DAG  
Ms. Jaspreet Gogia, AOR

For Respondent(s) Mr. Mukul Rohatgi, Sr.Adv.  
Ms. Misha Rohatgi, AOR  
Mr. Nakul Mohta, Adv.  
Mr. Devang Kumar, Adv.  
Mr. Johnson Subba, Adv.  
Mr. Gaurav Baheti, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. D.S. Patwalia, learned Advocate General appearing on behalf of the petitioner - State of Punjab as also Mr. Mukul Rohatgi, learned senior counsel appearing on behalf of the respondent.

.....2/-

Taking into consideration the peculiar facts and circumstances of the instant case, we deem it appropriate to request Hon'ble the Chief Justice of the Punjab and Haryana High Court to take up the matter, pending adjudication before the High Court, either himself or assign it to any other Bench and dispose of the same in accordance with law, preferably within a period of two weeks, notwithstanding the pendency of these petitions.

List these matters after two weeks.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)